

through civil sector after utilising the in-house capacities.

Ban on Manufacture of Agni Missiles

1274. SHRI ANBARASU ERA: Will the PRIME MINISTER be pleased to state:

(a) whether any agreement was entered into by the Government of India with the Government of United States of America for the ban of the manufacture of Agni missiles by India during the last two years;

(b) if so, details thereof; and

(c) if not, the reasons for the stoppage of manufacture, deployment and test of Agni missiles?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) No, Sir.

(b) Does not arise.

(c) AGNI is a technology-demonstration project to develop the re-entry technologies and does not envisage manufacture and deployment of the flight-vehicle in form of a missile for use as a weapon system.

Setting up of Power Projects In Rajasthan

1275. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state:

(a) whether the State Government of Rajasthan had submitted some proposals for setting up of some power projects in the State during the Eighth Five Year Plan; if so, the details thereof;

(b) the details of the proposed power projects which have been accorded approval by the Planning Commission; and

(c) the estimated costs and capacity of each project and the funds allotted to each such project?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (c). Yes, Sir. The feasibility report for only Suratgarh Thermal Power Project with an estimated cost of Rs. 103.15 crores and a capacity of 2 x 250 MW has been submitted to the Central Electricity Authority for techno-economic clearance, which is still awaited. The project proposal can be considered for investment decision by the Planning Commission only after it is techno-economically cleared by the Central Electricity Authority. The Eighth Plan outlay for this project is yet to be finalised.

A 30 MW Solar Thermal Power Project was submitted to the Department of Non-Conventional Energy Sources (DNES). The proposal was examined by a Working Group set up by the DNES which has recommended certain changes in the proposal. The DNES has asked State Government to revise the proposal in line with the recommendations of the Working Group. The project proposal can be considered for provision of Central Plan funds by the Planning Commission, after it is duly examined and submitted by the DNES.

Foreign Nationals in Meghalaya and Assam Jails

1276. SHRI NANDU THAPPA: Will the PRIME MINISTER be pleased to state:

(a) whether a large number of foreign nationals arrested under Section 14 of Foreign Nationals Act are lodged in jails without trial in Meghalaya and Assam;

(b) if so, the details thereof;

(c) whether the Government have received any complaints in this regard; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (d). Information is being collected and will be laid on the table of the House.

Acquisition of Land by Army at Menshithang in Sikkim

1277. SHRI NANDU THAPPA: Will the PRIME MINISTER be pleased to state:

(a) whether the army, on the pretext of defence preparedness, occupied forest and private land at Menshithang in North Sikkim without acquiring and requisitioning the land;

(b) whether it is also a fact that the army has taken possession of the land without the clearance of Ministry of Forest and Environment; and

(c) if so, the future plan of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) In May 1989, Army took over 141.51 acres of forest land and 57.59 acres of private land in North Sikkim to meet bona fide operational requirements.

(b) The land was taken over with the

concurrence of the State Government who recommended to the Ministry of Environment & Forests the transfer of forest land for defence purposes.

(c) The land will be utilised for the purpose for which it was taken over.

[*Translation*]

Persons who Secured Employment through Employment Exchanges

1278. DR. CHINTA MOHAN:
SHRI R.N. RAKESH:

Will the PRIME MINISTER be pleased to state the number of youths who secured employment through the Employment Exchanges during 1990, State-wise and the number out of them belonging to Scheduled Castes and Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): The State-wise number of placements effected through Employment Exchanges in the country during 1990 is furnished in the Statement below. The latest available State-wise information on placements, effected of Scheduled Caste and Scheduled Tribe job-seekers, relating to January-June, 1990, as well as all category placements effected through employment exchanges is also furnished in the statement.